GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA STARRED QUESTION No. 258 TO BE ANSWERED ON 03.08.2018

On-line Monitoring of Water and Air Pollution

*258. SHRI PANKAJ CHAUDHARY

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board (CPCB) has directed State Pollution Control Boards (SPCBs) to carry out on-line monitoring to check water and air pollution in the country and if so, the details thereof;
- (b) whether SPCBs have ensured on-line monitoring and if so, the details thereof;
- (c) if not, whether the Government is likely to issue guidelines for SPCBs to ensure online monitoring system and if so, the details thereof;
- (d) the details of such industrial units in the country which have been placed in the most polluted category by CPCB, State/UT-wise; and
- (e) whether the Government has taken effective steps to check the pollution caused by the industries placed in the most polluted category by CPCB and if so, the details thereof?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN)

(a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 258 for 03.08.2018 regarding "On-line Monitoring of Water and Air Pollution" by Shri Pankaj Chaudhary

(a) to (c) Central Pollution Control Board (CPCB) has issued directions on 5.2.2014 to all State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 to direct the 17 categories of highly polluting industries (identified by CPCB) to install Online Continuous Emission/Effluent Monitoring System (OCEMS) by 31.03.2015 followed by directions under Section 5 of the Environment (Protection) Act, 1986 to individual industries.

Industries were mandated to install OCEMS by the SPCBs and CPCB. Out of 3531 industries falling under 17 categories of highly polluting industries, 2743 industries have installed OCEMS and provided connectivity of data to CPCB server. Closure directions under Section 5 of EPA, 1986 have been issued to 740 industries which have not installed OCEMS. State-wise and sector-wise status for OCEMS installation in 17 categories of highly polluting industries is attached as *Annexure-II* and *Annexure-II* respectively.

(d) CPCB has identified the 17 categories of industries as highly polluting industries, which include Aluminum Smelter, Caustic Soda, Cement, Copper Smelter, Distilleries, Dyes & Dye Intermediates, Fertilizer, Integrated Iron & Steel, Tanneries, Pesticides, Petrochemicals, Drugs & Pharmaceuticals, Pulp & Paper, Oil Refineries, Sugar, Thermal Power Plants, Zinc Smelter. State-wise details are given in *Annexure-I*.

(e) Various initiatives have been taken to control on pollution from 17 categories of highly polluting industries, which include:

- (i) Surprise inspection drive of industries falling in the 17 category of highly polluting industries conducted by CPCB during 2010-15 to verify compliance with the stipulated norms. A total of 1076 industries were inspected during 2010-15, and 155 directions were issued under Section 5 of the Environment (Protection) Act, 1986 to non-complying industries as well as 83 directions were issued under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- (ii) During 2016-17, CPCB started a scheme of inspection of polluting industries based on computer generated alerts due to violation of effluent and emission standards recorded in OCEMS (Online Continuous Effluent/Emission Monitoring System), and industries for inspection are selected on the basis of SMS generated/ offline mode from the online monitoring systems installed in these industries. A total of 396 industries were inspected till 16.07.2018, and 239 directions were issued under Section 5 of Environment (Protection) Act, 1986 to non-complying industries as well as 1 direction was issued under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- (iii) Directions have been given by CPCB to all SPCBs/PCCs under Section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 for timely submission of water quality data on surface and groundwater monitoring and to formulate Action Plan for restoration of identified polluted river stretches.
- (iv) Notification of industry specific effluent/emission standards under Environment (Protection) Act, 1986 and issuance of Consent to Establish/Consent to Operate to industries.

<u>Annexure-I</u>

State-wise details of 17 categories of highly polluting industries and status of installation of OCEMS

S. No.	State/ UT	Total no. of 17 categories of highly polluting industries	No. of units which installed OCEMS and are connected with CPCB server	No. of non-complying units against which closure directions u/s 5 of E(P)A, 1986 have been issued
1	Andaman & Nicobar	0	0	0
2	Andhra Pradesh	228	202	24
3	Arunachal Pradesh	0	0	0
4	Assam	50	24	25
5	Bihar	34	25	9
6	Chandigarh	0	0	0
7	Chhattisgarh	146	136	8
8	Daman & Diu	2	2	0
9	Delhi	5	4	1
10	Goa	14	9	5
11	Gujarat	314	275	39
12	Haryana	111	89	22
13	Himachal Pradesh	22	19	3
14	Jammu & Kashmir	28	21	7
15	Jharkhand	137	73	64
16	Karnataka	230	167	60
17	Kerala	33	20	13
18	Lakshadweep	0	0	0
19	Madhya Pradesh	94	83	8
20	Maharashtra	553	365	171
21	Manipur	0	0	0
22	Meghalaya	19	14	5
23	Mizoram	1	0	1
24	Nagaland	0	0	0
25	Odisha	125	107	17
26	Puducherry	5	2	3
27	Punjab	97	74	23
28	Rajasthan	133	111	21
29	Sikkim	1	1	0
30	Tamil Nadu	194	168	22
31	Telangana	327	268	56
32	Tripura	12	4	2
33	Uttar Pradesh	422	325	95
34	Uttarakhand	52	45	7
35	West Bengal	142	110	29
Total		3531	2743	740

Annexure-II

Sector-wise status of installation of OCEMS in 17 categories of industries

S. No.	Industrial Sector	Total no. of 17 categories of highly polluting industries	No. of units which installed OCEMS and are connected with CPCB server	No. of non- complying units against which closure directions u/s 5 of E(P)A, 1986 have been issued
1	Aluminum	14	12	2
2	Cement	324	230	94
3	Chloralkali	35	35	0
4	Copper	3	3	0
5	Distillery	353	253	87
6	Dye & Dye Intermediates	121	95	26
7	Fertilizer	117	96	21
8	Iron & Steel	353	287	66
9	Pesticide	78	67	11
10	Petrochemical	35	28	7
11	Pharmaceuticals	676	557	113
12	Pulp & Paper	296	231	62
13	Refinery	23	23	0
14	Sugar	610	435	167
15	Tannery	116	75	41
16	Thermal Power Plant	372	313	41
17	Zinc	5	3	2
Total		3531	2743	740